

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1**

IA/302(HM)2021 in CP(IB) 321 of 2020 With
IA/324(HM)2021

**Coram: MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE THE AHMEDABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 04.05.2021**

Name of the Company:

Bank of Baroda
V/s
Sintex Prefab & Infra Ltd

Section:

60(5) r.w Rule 11 of NCLT, 2016/19(2) r.w 60(5) 424(2) Co. Act, 2013/7 of
Insolvency and Bankruptcy Code, 2016

ORDER

Learned Counsel Mr. Monaal Davawala appeared for the Resolution Professional.

IA No. 302 of 2021 is filed as a fresh application under Section 60(5) of the Insolvency & Bankruptcy Code, 2016.

The Applicant as well as Registry is directed to issue **Notice** to the **IDBI Bank Ltd.** by speed post as well as E-mail and to file the proof of service within two weeks.

IA No. 324 of 2021 is filed under Section 19(2) r.w. 60(5) 424(2) of the Co. Act, 2013.

Learned Counsel Mr. Arjun Sheth appeared for the R1 and R2.

We direct the R1 and R2 to file their Affidavit-in-reply within seven days by serving advance copy to the Applicant. We further direct respondent to cooperate without consideration allegation against them. We also direct suspended management to cooperate Resolution Professional by handover all required information /documents which are in custody and assist him to complete the Corporate Insolvency Resolution Process in time bound manner. The Applicant as well as Registry is also directed to issue **Notice** to the **remaining Respondent(s)** by speed post as well as E-mail and to file the proof of service within two weeks.

Both matters stand adjourned to 02.06.20221 for further consideration. Main CP(IB) stands removed from the cause list.

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

Dated this the 4th day of May, 2021.

vc

(MADAN B GOSAVI)
MEMBER (JUDICIAL)